

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 3/2009
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2017

NAME OF THE COMPANY: Union of India
Vs
M/s. Maytas Infra Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Visender Ganda, Sr. Adv.			
2.	Mr. Vipul Ganda, Adv.			
3.	Ms. Shelly Khanna, Adv.		for Respondent No 1.	
1.	Mr. S.K. Gili, Adv.		for GL+FS	
1.	Sh. Sanjeev Narula, Adv.	Ch & C for UOI		
2.	Sh. Ashishhek Injai, Advocate			
3.	Sh. Sand Ahmad, Joint Director (Law & Prog)		for F20	
4.	Sh. Sanjay Kumar Chabey, Law Consultant/Adv.			

ORDER

During the course of arguments learned state counsel has shown us a synopsis listing the violations of Sections 295, 372A, 211 read with part II of Schedule VI, 297, 217(3), 292 read with 629A, 62, 292A and 58A. In most of the violations the names of three persons other than respondents have figured which are namely Shri C.S. Bansal, Executive Director, Shri

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C.S. Mohan, Independent Director and Shri V.V.R. Raju, CFO. However, a perusal of the memo of parties shows that they have not been impleaded as party respondents nor any averments have been made in the petition imputing them the violations. It necessitates the filing of additional pleadings by way of affidavit.

Let the affidavit be filed within two weeks with a copy in advance to the learned counsel for respondent 1. The complete details and address of proposed respondents shall be given in the affidavit along with their E-mail IDs.

List on 20.02.2017.

SD/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT,
-sq-
(R. VARADHARAJAN)
MEMBER (J)